

INDIAN POST OFFICE (AMENDMENT) BILL*

(Omission of section 25)

SHRI GEORGE FERNANDES: (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898.”

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

INDIAN TELEGRAPH (AMENDMENT) BILL*

(Omission of section 25)

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885.”

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

DRAMATIC PERFORMANCES (REPEAL) BILL*

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for leave to introduce a Bill to repeal the Dramatic performances Act, 1876.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to repeal the Dramatic Performance Act, 1876”.

The motion was adopted.

SHRI GEORGE FERNANDES: I introduce the Bill.

MR. DEPUTY SPEAKER: Shri Raghunath Singh Verma is not present. Now, Mr. Kusuma Krishna Murthy.

PROTECTION OF CIVIL RIGHTS (AMENDMENT) BILL*

(Amendment of section 3, etc.)

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): I beg to move for leave to introduce a Bill further to amend the Protection of Civil Rights Act, 1955.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Protection of Civil Rights Act, 1955.”

The motion was adopted.

SHRI KUSUMA KRISHNA MURTHY: I introduce the Bill.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Amendment of First Schedule)

SHRI VIRDHI CHANDER JAIN (Barmer): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.